GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO.1501

TO BE ANSWERED ON THE 26TH JULY, 2016/SHRAVANA 4, 1938 (SAKA)

ILLEGAL CONSTRUCTION

†1501. SHRIMATI BHAVANA PUNDALIKRAO GAWALI PATIL: SHRI HARISHCHANDRA CHAVAN: SHRI LAXMAN GILUWA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether illegal constructions are on the rise in the country including in the NCT of Delhi;

(b) if so, the details thereof and the rule under which action is taken by the Government in this regard;

(c) whether the High Court of Delhi has constituted a Nodal Steering Committee to monitor the action taken against unauthorised/illegal constructions and encroachment on Government land in the National Capital Territory;

(d) if so, the details thereof and the functions performed by the Steering Committee, so far; and

(e) the reaction of the Government on the functioning of such monitoring Committee along with the steps taken to stop illegal constructions in the country? ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) to (b): No such data is maintained centrally. 'Public Order' and 'Police' being State subjects as per the provisions of the Constitution of India, the responsibilities of maintaining law and order, registration and prosecution of crimes rest primarily with the respective State Governments. Further, as and when any illegal/unauthorized construction is noticed, action against the same is taken by the concerned State Government.

(c) to (e): The Hon'ble High Court of Delhi in the matter of "Kalyan Sanstha Social Welfare Organisation Vs. Uol & Others" has appointed the Nodal Steering Committee to look into the matter of unauthorized constructions and encroachments. The Committee comprised of officers of Delhi Municipal Corporations viz (i) Addl. Commissioner (Engg.), (ii) Chief Vigilance Officer, (iii) Chief Town Planner, (iv) Chief Law Officer and committee meeting is held every month, which is attended by all the Zonal Deputy Commissioners wherein complaints/grievances relating to unauthorized construction and encroachment are reviewed and disposed of by the concerned zonal officer on priority basis and the action taken report in is submitted to the Committee. Further, Delhi Police are taking following corrective steps to curb unauthorized construction:-(i) Wide publicity through media is being given for general public regarding the role of police being limited only to intimate the concerned agency in construction related matters. Delhi Police has noticed 29164, 22368 and 14982 cases of unauthorized construction for the years 2013, 2014 and 2015 respectively, which were brought to the notice of the concerned civic agencies.

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(ii) Strict departmental action is taken against erring police officers
who are found indulging in such malpractices.
(iii) A helpline has also been set up to enable the public to lodge
complaint against police personnel in this regard.

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